

U

ITEM NO.28

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2014
CC 3630/2014

(From the judgement and order dated 02/05/2013 in SA No.507/2013 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

(With appln(s) for c/delay in filing SLP)

Date: 03/03/2014 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Ms. Reena Singh, AAG
Mr. Devesh Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable on 28.04.2014.

Before the returnable date, the paper book containing relevant
evidence adduced before the Trial Court shall be placed on record by the
petitioner.

| (Jayant Kumar Arora)
| Sr. P.A.

| | (Sneh Bala Mehra)
| | Assistant Registrar

|

|